

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.2385/2016
M.A.No.2186/2016

New Delhi, this the 20th day of September, 2016

Hon'ble Shri V. Ajay Kumar, Member (J)

1. Shri Srikant, Beldar
Aged 31 years
S/o Shri Satish Kumar
R/o H.No.203,
Vill.-Jharoda Kalan
New Delhi.

2. Sh. Lalit Kumar, A.P.D.,
Aged 37 years
S/o Shri Suresh Kumar
R/o H.No.267
Vill.-Mundehla Kalan
New Delhi.

3. Sh. Varun, Beldar
Aged 33 years
S/o Shri Sriniwas
R/o C-5/5, Sanjay Market, Rohini
Sector-2, New Delhi.

4. Sh. Anil Kumar, Beldar
Aged 38 years
S/o Shri Rameshwar Dass,
R/o Village Kalana
Distt. Sonipat
Haryana.

5. Sh. Tinnu, Beldar
Aged 31 years
S/o Shri Om Parkash

R/o Village-Pehrawar, Distt. Rohtak
Haryana.

6. Sh. Yogesh, Beldar
Aged 33 years
S/o Shri Dalip Singh
R/o Village-Pehrawar
Distt. Rohtak
Haryana.
7. Sh. Harish Kumar, Beldar
Aged 36 years
S/o Sh. Srikirshan
R/o Vill. Kharkhoda
Distt. Sonipat
Haryana.
8. Shri Ravi, Beldar
Aged 30 years
S/o Shri Satya Parkash
R/o Village-Harsana
Distt. Sonipat
Haryana.
9. Sh. Arun, Beldar
Aged 40 years
S/o Shri Raj Kumar
R/o H.No.D-111
Main Gopal Nagar
Najafgarh
New Delhi – 110 043.
10. Sh. Kirshan Kumar
Beldar, aged 34 years
S/o Sh. Satbir
R/o Village Lagarpur
Distt. Jhajjar
Haryana.
11. Sh. Amit Negi
Beldar, aged 33 years

S/o Sh. Tajwar Singh Negi
 R/o 471, Gali No.SA, Hanuman Mandir Road
 Dharsan Vihar
 Burari
 Delhi-110 004.

12. Suhail Ahmad
 Beldar
 Aged 38 years
 S/o Shri Juber
 R/o House No.1-59, Batla House
 Jamia Nagar
 New Delhi – 110 025.

13. Narender Kumar
 Beldar
 Aged 31 years
 S/o Shri Mani Ram
 R/o G-1794, Gali No.2, Sarup Nagar
 New Delhi – 110042. ... Applicants

(By Advocate: Mr. S.C. Sharma)

Versus

1. Commissioner, South Delhi Municipal Corporation,
 New Delhi.

2. Engineer-in-Chief, South Delhi Municipal
 Corporation, New Delhi.

3. Chief Labour Officer, South Delhi Municipal
 Corporation, New Delhi. ... Respondents

O R D E R (Oral)

Heard the learned counsel for the applicants.

M.A.No.2186/2016, for joining together, is allowed.

2. The applicants, who are 13 in number, filed the OA seeking the following reliefs:-

- "(i) Respondents be directed to implement the orders of regularization with effect from 1.4.2010 for daily waged workers engaged from 1.4.2003 to 10.4.2006 as Beldar/Nala Beldar in respect of whom necessary administrative approval was granted by then Commissioner of South Delhi Municipal Corporation on 25.11.2014.
- (ii) Further, as one time measure in terms the Supreme Court judgment in the case of State of Karnataka vs. Uma Devi & Others, the respondents be directed to consider regularization of the services of the applicants."

3. It is submitted that the applicants made number of representations, followed by legal notices, ventilating their grievances to the respondents, but they have not passed any order thereon. However, it is seen that the legal notice dated 04.03.2016 was issued only on behalf of five applicants.

4. In these circumstances, the OA is disposed of at the admission stage without going into the merits of the case, by permitting all the applicants to make a fresh representation ventilating their grievances to the respondents, within two weeks from the date of receipt of a copy of this order. On receipt of such

representation by the applicants, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon, within sixty days therefrom, in accordance with law. No costs.

Let a copy of the O.A., be enclosed to this order.

**(V. Ajay Kumar)
Member (J)**

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